

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9261/2019

SANTOSH KUMAR UPADHYAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Cr1) No. 10231/2019 (II)

Date : 04-12-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Panshul Chander, Adv.
Ms. Aditi Kumar, Adv.
Mr. Kumar Mihir, AOR
Mr. Gyanendra Kumar, Adv.
Ms. Rashmi Singh, AOR

For Respondent(s)

Mr. Keshav Mohan, Adv.
Mr. Prashant Kumar, Adv.
Mr. Garvesh Kabra, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1.) No.9261/2019

Sole respondent is duly represented.

SLP(Cr1) No. 10231/2019

Sole respondent is yet not served. Ld. Advocate, Mr. Keshav Mohan, appearing on behalf of Mr. Garvesh Kabra, Advocate-on-record appears for the respondent - State. He seeks time to file vakalatnama. Be filed within two weeks.

Ld. Counsel for the petitioner has served the copy of pleadings upon Ld. counsel for the respondent today in the Court.

Both the matters be processed in terms of Order XXII Rule 6, Supreme Court Rules 2013 read with Chapter XIV Clause 15(iii) of Practice and Procedure, Supreme Court 2017. Ld. Counsel for the respondent seeks time for filing objection/counter affidavit. Be filed in the meantime within four weeks.

ANIL LAXMAN PANSARE
Registrar